

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-5447-JK (LD) of 2024

DATED:- 25 - 04 - 2024

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 25.04.2024


No:-LAW-OIC/4/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Assistant Legal Remembrancer



Annexure to the Government Order No.5447-JK(LD) of 2024 dated 25.04.2024

S. No.	Title of the case	OIC
1	Ghulam Mohammad Bhat Versus Union Territory Of Jammu & Kashmir In Writ Petition (Crl) No. 66 Of 2024.	Mr. Sheikh Zulfikar Azad, Senior Superintendent Central Jail, Srinagar
2	FIR No. 92/2020 U/S 8/21/22 NDPS Act of PS Arnas titled State Vs Asheesh Kumar and another.	Sh.Irfan Khan SDPO Arnas
3	Mehraj Ahmad Kuttay V/s U.T of J&K and others in WP (C) No. 719/2020, TA No. 7305/2020.	Mr. Nasir Ahmad Shah, Dy. S.P (S) (Personnel) PHQ
4	FIR No. 220/2023 U/s 354 IPC and section 8 of POCSO Act of PS Banihal titled Abdul Gani Vs U.T of J&K.	Sh. Manjeet Singh, DySP (SDPO)
5	FIR No. 116/2013 U/S 467/468/471 RPC of PS Akhnoor, Jammu titled State/U.T Vs Pardeep Kumar.	Shri Mohan Lal, SDPO of P/S Akhnoor
6	FIR No. 28/2023 U/S 8/21 /29 NDPS Act and 3/18,39/192, 146/196,190 M.V Act P/s Pulwama.	Sh. Showket Ahmed SDPO Pulwama

